

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 253/TT/2018

- Subject** : Petition for determination of transmission tariff for Asset-I: 01x500 MVA, 400/220 kV/33 ICT and associated bays each at Warangal Sub-station, Khammam Sub-station, Gooty Sub-station and Kadapa Sub-station under System strengthening-XX” in Southern Region under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing** : 19.2.2019
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Karnataka Power Transmission Corporation Ltd. (KPTCL) and 15 others
- Parties present** : Shri S.S. Raju, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri B. Dash, PGCIL
Shri Ansul Garg, PGCIL
Shri Zafrul Hasan, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO
Ms. Amali, Advocate, TANGEDCO
Shri R. Kathiravan, TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that as per Investment Approval dated 8.4.2014, the SCOD of the instant asset was 3.2.2017. The instant asset has been split into three on the basis of the date of commercial operation and they were put into commercial operation on 28.6.2018, 1.7.2018 and 1.10.2018 respectively. There is time over-run ranging from 16 to 20 months in case of the assets and justification for the same has been given vide affidavit dated 25.1.2019. He submitted that funds were infused in the present case after 13½ months from the date of IA i.e. on 14.9.2015 and as a result there is no burden on the beneficiaries due to time over-run. He submitted that IEDC has decreased from ₹1022.60 lakh as per FR to ₹566.82 lakh as per actuals.



As per the RCE dated 13.1.2017 there is no cost over-run. The rejoinder to the reply of TANGEDCO has been filed and requested that the tariff as claimed in the petition be allowed.

2. The representative of TANGEDCO submitted that the time over-run in case of the instant asset is due to the contractor and it is a bilateral issue between the petitioner and its supplier and it has no binding force on the respondents. As such, the time over-run should not be condoned and IDC may not be allowed.

3. The Commission directed the petitioner to submit the following information, on affidavit by 18.3.2019 with an advance copy to the respondents:-

(i) Yearwise capitalization and discharge details of initial spares for all the assets.

(ii) Revised IDC statement alongwith soft copy linking the interest rates given in the supporting documents as submitted vide affidavit dated 14.2.2019 for all the loans (i.e. SBI loans, ICICI loan and HDFC loan)

(iii) If any asset is being replaced/recapitalized/not put to use due to commissioning of the instant assets? If so, provide the details of such assets in Form-10B by mentioning the petition number in which the previous tariff was allowed.

4. The Commission also directed the parties to submit the information within the time specified and observed that no further time shall be granted.

5. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

